

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR NO. 2189 OF 2013**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Nathu Gangadhar Rambhad**

**....Appellant (s)**

**Versus**

**M.S.E.D.C.L. Mumbai & Anr.**

**....Respondent (s)**

**Counsel for the Appellant(s)**

**: Mr. Nathu**

**ORDER**

This appeal is pending in this Tribunal from the year 2013. Mr. Nathu appearing for the applicant/appellant has not taken any steps to remove the office objections. He seeks a month's time to remove office objections.

List the matter on **25.04.2016**. Office is also directed to issue notice to the State Commission. Mr. Buddy Ranganadhan, learned counsel who usually appears for the State Commission is requested to remain present on that day. On the next date we will ascertain whether anything survives in the matter and pass appropriate orders.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk